

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI INDERJIT SINGH RAO): (a) and (b) A National Data Bank for Socio-Religious Categories with available reports from National Sample Surveys, Population Censuses etc. has been created in the Ministry's website (mospi.gov.in).

**Claims and distribution of title deeds under Forest Rights Act, 2006**

1014. SHRI MOHD. ALI KHAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether claims and distribution of the title deeds of the Scheduled Tribes and other forest dwellers are settled on demands, as per Recognition of Forest Rights Act, 2006 in the country;

(b) if so, the details demands, distribution of claims and title deeds, individual and community so far, and pending cases with the reasons for pendency, State-wise; and

(c) the details of claims and distribution of title deeds in Telangana State, individual and community and expenditure incurred and extent of land distributed, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA, 2006) which is being administered by the Ministry of Tribal Affairs, seeking to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded, has been notified for operation with effect from 31.12.2007. The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2008 for implementing the provisions of the Act have also been notified on 1.1.2008. As per the Act and Rules notified there under, the responsibility for recognition and vesting of forest rights and distribution of land rights rests with the State/UT Governments. As per the information received till 31st May, 2014, 37,64,315 claims have been filed and 14,36,290 titles have been distributed under the Forest Rights Act, 2006. 34,421 titles were ready for distribution. A total of 30,57,126 claims have been disposed of (81.21%). A statement showing State-wise details of number of claims received and distribution of title deeds under the FRA, 2006, as on 31.05.2014 is given in Statement (*See below*).

(c) District-wise details of extent of land distributed as also details of expenditure incurred in respect of any state are not maintained by this Ministry.

**Statement**

*Details of claims and distribution of title deeds under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006*

(As on 31.05.2014)

Sl. No.	States	No. of claims received	No. of titles distributed	No. of claims rejected	Total No. of claims disposed of / % respect of claims received
1	2	3	4	5	6
1.	Andhra Pradesh	4,11,012 (4,00,053 individual and 10,959 community)	1,69,370(1,67,263 individual and 2,107 community)	1,65,466	3,34,836 (81.46%)
2.	Arunachal Pradesh	-	-	-	-
3.	Assam	1,31,911 (1,26,718 individual and 5,193 community)	36,267 (35,407 individual and 860 community)	37,669	73,936 (56.04%)
4.	Bihar	2,930	28	1,644	1,672 (57.06%)
5.	Chhattisgarh	7,56,062	3,12,250	4,01,784	7,14,034 (94.44%)

6.	Goa	-	-	-	-
7.	Gujarat	1,91,592 (1,82,869 individual and 8,723 community)	42,752 (40,994 individual and 1,758 community)	18,394 (13,252 individual and 5,142 community)	61,146 (31.91%)
8.	Himachal Pradesh	5,692	346	2,160	2,506 (44.02%)
9.	Jharkhand	42,003	15,296	16,958	32,254 (76.78%)
10.	Karnataka	2,54,577 (2,50,002 individual and 4,575 community)	7,058 (6,962 individual and 96 community)	1,59,116 (1,56,877 individual and 2,239 community)	1,66,174 (65.27%)
11.	Kerala	37,535 (36,140 individual and 1,395 community)	24,599	7,889	32,488 (86.55%)
12.	Madhya Pradesh	5,16,189 (4,88,498 individual and 27,691 community)	1,87,392 distributed (1,75,136 individual, 12,256 Community and 15,413 ready)	2,81,396 (ST-40.03%) (OTD-97.14%)	4,68,788 (90.81 %)

1	2	3	4	5	6
13.	Maharashtra	3,46,230(3,41,085 individual and 5,145 community)	1,03,797 (1,01,426 individual and 2,371 community)	2,33,720 (2,31,641 individual and 2,079 community)	3,37,517 (97.48%)
14.	Manipur	-	-	-	-
15.	Meghalaya	-	-	-	-
16.	Mizoram	-	-	-	-
17.	Orissa	5,63,154 (5,51,109 individual and 12,045 community)	3,33,001 distributed (3,29,805 individual and 3,196 community)	1,35,937 (1,35,264 individual and 673 community)	4,68,938 (83.26 %)
18.	Rajasthan	69,775 (69,123 individual and 652 community)	34,147 (34,082 individual and 65 community)	33,515	67,662 (96.97%)
19.	Sikkim	-	-	-	-
20.	Tamil Nadu	21,781 (18,420 individual and 3,361 community)	(3,723 titles are ready)	-	-

21.	Tripura	1,82,617 (1,82,340 individual and 277 community)	1,20,473 (1,20,418 individual and 55 community)	21,384 (21,164 individual and 220 community)	1,41,857 (77.68%)
22.	Uttar Pradesh	92,433 (91,298 Individual and 1,135 community)	17,705 (16,891 individual and 814 community)	73,028	90,733 (98.16%)
23.	Uttarakhand	182	-	1	1 (0.54 %)
24.	West Bengal	1,38,640 (1,35,442 individual and 3,198 community)	31,809 distributed and 15,285 titles are ready	30,775	62,584 (45.14%)
25.	Andman and Nicobar Islands	-	-	-	-
26.	Daman and Diu	-	-	-	-
27.	Dadra and Nagar Haveli	-	-	-	-
TOTAL		37,64,315 (36,97,966 individual and 84,349 community)	14,36,290 (14,12,712 individual and 23,578 community) and 34,421 ready for distribution	16,20,836 (16,10,483 individual and 10,353 community)	30,57,126 (81.21%)